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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

Allahabad this the 9th day of February 2011

PRESENT:

**HON'BLE MR. JUSTICE S.C. SHARMA, MEMBER-J  
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER-A**

**Original Application No.1444 of 2005  
(U/s 19 of Administrative Tribunals Act 1985)**

1. Sri Adya Rai, S/o Sri Ram Sumiran Rai,  
R/o. Villate – Kharkhorini Post-  
Sahjanwa Babu,  
Tehsil – Farenda District- Maharganj.

(Working as Class IV employee in Commercial Department in  
N.E. Railway, Gorakhpur. Serial No. in Seniority List -73).

2. Sri Ram Naumi Gaur, S/o Sri Ram Preet,

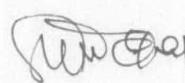
(Working as Class IV employee in Commercial Department in  
N.E. Railway, Gorakhpur. Serial No. in Seniority List -183).  
....Applicants

(By Advocate Shri Damodar Pandey

Vs.

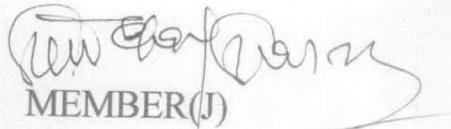
1. Union of India through General Manager,  
Ministry of Railways, New Delhi.
2. The Zonal Manager, N.E. Railway, Gorakhpur.
3. Divisional Railway Manager,  
N.E. Railway, Lucknow.
4. The Senior Divisional Commercial Superintendent,  
N.E. Railway, Lucknow.
5. Chief Personnel Officer, N.E. Railway, Gorakhpur.
6. Station Manager, N.E. Railway, Gorakhpur. ...Respondents

(By Advocate Shri P.N. Rai)



**ORDER****HON'BLE MR. JUSTICE S.C. SHARMA, MEMBER-J**

Even at the time of revising none is responding for the applicant. However, Sri P.N. Rai, advocate is present for the respondents. He has stated that the matter of regularization has already been finalized that the applicant No. 1 has already been regularized as is evident from the perusal of Annexure A-1 of the supplementary counter and the name of applicant No.1 is at Sl No.19 who is found suitable for regularization. But the O.A. was instituted on behalf of two applicants. Another applicant is Shri Ram Noumi Gaur who is at Sl.No.78 and he was also found suitable. Under the circumstances, it appears that the applicants have lost interest as their matter had already been finalized and they have been regularized and for several dates none is appearing for the applicants to contest the case. Hence, O.A. is dismissed as it has become infructuous because the applicants' prayer had already been acceded to by the respondents. No costs.

  
MEMBER(A)  
MEMBER(J)